133 Written Answers

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN):

(a) Sir. The Committee headed by Shri M.K. Kaw has made several recommendations relating to the causes of inordinate delay in the disposal of Some of the main cases. recommendations are as follows:

- (i) Punctuality in assembly of the Benches needs to be improved;
- (ii) Composition of the Benches should be stable at least for one year at a time;
- (iii) The tendency of the litigants to seek adjournments should be curbed;
- (iv) Orders in all simple cases and stay matters should be pronounced in the open court;
- (v) All cases listed off a day-to-day basts should be heard fully.

(b) All the above mentioned recommedations have been implemented with the result that the pendency has been brought down from 52151 appeals as on 31.12.1994 to 33450 as on 30.9.1998.

Financial Scam in Accounts of DGHC

1781. SHRI DAWA LAMA: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware that serious financial scams have been detected by CAG while conducting test checks into accounts of Darjeeling Gorkha Hill-Council; and

(b) whether Government propose to conduct full-fledged audit by CAG into the accounts of DGHC?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA): (a) and

(b) The reports of the Comptroller & Auditor General of India on the accounts of the State are submitted to the respec tive Governors who cause these reports to be laid on the table of the State

Legislature. Further action is taken in accordance with the recommendations of the respective Public Accounts Committee of the respective State Legislature. The audit reports on the accounts of Darjeeling Gorkha Hill Council is a matter concerning the Government of West Bengal.

IRS Officers on Deputation

1782. DR. D. MASTHAN: Will the Minister of FINANCE be pleased to state:

the number of IRS officers on (a)deputation to various institutions in Cal cutta, Bombay, Madras and Delhi who have completed their tenure but are not being called back: and

(b) the number of such officers who are on deputation even after having com pleted the maximum tenure permissible under the rules and whether Government propose to call them back to join their original cadres and whether Government also propose to strictly follow the max imum period of stay by not allowing any relaxation as per rules?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHA-NAN): (a) and (b) 19 (Nineteen).

The tenure of the officers deputed to various organisations is governed by the rules regulating the appointment to the posts concerned. Extension in the deputation tenure of such officers is considered and granted by the borrowing organisations, and the CBDT as the lending Cadre Controlling Authority in respect of the Indian Revenue Service only conveys Jts 'No Objection' for extension of tenure of such officers keeping in view the requirements of the Department. Unless the competent authority decides otherwise, under the existing instructions, the officers concerned will revert back to the cadre on the completion of their extended tenure. CBDT permits deputation